

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1648/2019

Dated Thursday, the 12th day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

C. Manavazhagan

B-2, Raj Palani Residency

No. 1, 7th Main Road

Dhandeeswaram Nagar

Velachery, Chennai – 600 042. ...Applicant

By Advocate M/s T. Banumathy

Vs.

1. Union of India

Rep. by the Vice President

Council of Scientific & Industrial Research

(Disciplinary Authority) Anusandhan Bhawan

2, Rafi Marg, New Delhi 110 001.

2. The Director General of

Council of Scientific & Industrial Research

Anusandhan Bhawan

2, Rafi Marg, New Delhi 110 001.

3. Chief Vigilance Officer

Council of Scientific & Industrial Research

Anusandhan Bhawan

2, Rafi Marg, New Delhi 110 001.

4. Central Vigilance Commission

Through its Secretary

Satarkata Bhawan, A-Block

GPO Complex, INA

New Delhi 110 023.

... Respondents

By Advocate Mr.M.Kishore Kumar SPC

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “1. To direct the respondents to consider the applicant's representations 18.01.2019, 25.05.2019 and 20.06.2019 and take suitable immediate action to conclude the disciplinary proceedings within the time stipulated by this Tribunal and
2. To grant such other further reliefs that this Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. The applicant retired as Controller of Administration, CSIR-CMC Chennai on 31.05.2017 and while he was in service, he was issued with a Charge Memo dated 13.05.2015 under Rule 14 of CCS(CCA) Rules, 1965. The grievance of the applicant is that though the Inquiry Officer completed the enquiry on 28.07.2017, the Presenting Officer submitted his brief on 18.08.2017 and the applicant filed the defense statement on 03.09.2017, thereafter there was no communication from the disciplinary authority regarding conclusion of proceedings. Hence this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representations dated 07.03.2018, 18.01.2019, 25.05.2019 & 20.06.2019 as Annexure A-XI, XII, XIII & XIV before the competent authority requesting for early conclusion of the disciplinary proceedings which are still pending and no order is passed till now. He will be satisfied if the departmental proceedings pending against him are concluded as early as possible.

3. Mr.M.Kishore Kumar takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicant on merits.

4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representations for early completion of proceedings dated 07.03.2018, 18.01.2019, 25.05.2019 & 20.06.2019 produced as Annexure A-XI, XII, XIII & XIV and fix a time limit for completion of all proceedings against the applicant and pass orders regarding the same within three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

12.12.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**